

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:5177
ANSWERED ON:30.04.2008
RELEASE OF MPLAD FUNDS
Bhai Lal Shri

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Union Government depends on the reports furnished by State/District \administration for release of the MPLAD funds;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints against the District authority for not sending the reports of the fund released; and
- (d) if so, the details thereof alongwith the steps taken in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN)

- (a) MPLADS funds are released on the basis of information furnished by the District Authorities.
- (b) The Member of Parliament Local Area Development Scheme (MPLADS) is administered through a set of Guidelines. As per the MPLADS Guidelines, the first instalment is released in the beginning of the financial year subject to the condition that second instalment of the previous year was released for the MP concerned. The second instalment of the MPLADS funds is released subject to the MPR reflecting the following:-
 - (i) an unsanctioned balance amount available with the accounts of the District Authority after taking into account the cost of all the works sanctioned of less than Rs. 50 lakh;
 - (ii) an unspent balance of less than Rs. 1 crore; and
 - (iii) Utilization Certificate for the previous financial year and the Audit Certificate for the funds released for MP concerned in the year prior to the previous year have been furnished by District Authority.
- (c) No, Sir.
- (d) Does not arise.